

Central Administrative Tribunal, Principal Bench Original Application No. 3028 of 2002

New Beihi, this the 21st day of March, 2003

Hon ble Mr. Justice V.S. Aggarwal, Chairman Hon ble Mr. Govindan S. Tampi, Member(A)

Vatan Prakash Gautam, S/o Shri A.P. Gautam, R/o A-11,Arya **N**agar Apartments, Plot No.91,I.P. Extension, Patparganj,Delhi-**9**2

.... Applicant

(By Advocate: Shri A.K. Bhardwaj, proxy for Shri M.K. Bhardwaj)

Versus

- Lt. Governor,
 Raj Niwas, Raj Niwas Marg,
 Civil Lines, Delhi-54
- The Jt. Secretary
 Department Trg & Technical Education,
 Govt. of Delhi, Pitam Pura,
 New Delhi
- 3. The Principal
 Bhai Permanand Institute of Business Studies,
 Shakarpur, Delhi
 Respondents

(By Advocate: Shri George Paracken)

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant seeks a direction to the respondents to release his salary for the months of June, July and September, 2002 onwards till January, 2003.

2. Learned counsel for the respondents has drawn our attention to the decision of this Tribunal dated 20.2.2002 rendered in 0.A.2884/2001. The applicant was a party in that litigation. This Tribunal had directed that -

"In respect of other applicants regarding whom no such certificates are available, respondents should verify whether they actually did work during the aforesaid period in any of the institutions, and

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after obtaining necessary clarification should pay them, if it is found that they did work during that period."

- Learned counsel for the respondents states that the Head of the Institution namely Principal, Bhai Permanand Institute of Business Studies, Delhi will verify once again and if the applicant has worked during the period June, July and September, 2002 onwards till January, 2003 when his services were terminated, will be paid his salary. The respondents should verify the same within one month and pay any arrears that are due to the applicant.
- 4. Keeping in view the statement made above, no further directions are required to be issued. O.A. is disposed of.

Govindan S. Tampi

(V.S. Aggarwal) Chairman

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